

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KATARE SPINNING MILLS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Katara Spinning Mills Limited
2.	Date of incorporation of corporate debtor	8 th August, 1980
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17119PN1980PLC022962
5.	Address of the registered office and principal office (if any) of corporate debtor	Kamala, 259 Sakhar Peth, Solapur, Maharashtra, Pin. 413005.
6.	Insolvency commencement date in respect of corporate debtor	17 th July, 2020
7.	Estimated date of closure of insolvency resolution process	12 th January, 2021 (180 th Day from the day of commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vithal M. Dahake IBBI/IPA-003/IP-N-000117/2017-18/11296 dated 13-12-2017
9.	Address and e-mail of the interim resolution professional, as registered with the Board	602 Neelgiri Apartment, Aba Karmarkar Road, Yashodham, Goregaon- East, Mumbai, 400 063. Email Id: vm.dahake@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	602 Neelgiri Apartment, Aba Karmarkar Road, Yashodham, Goregaon- East, Mumbai, 400 063. Email Id: katarespinningcirp@gmail.com
11.	Last date for submission of claims	31st July, 2020 being 14 days from the date of appointment of IRP.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms can be downloaded a) https://www.ibbi.gov.in/home/downloads b) Physical Address:- Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Katara Spinning Mills Limited on 17th July, 2020.



The creditors of Katare Spinning Mills Limited, are hereby called upon to submit their claims with proof on or before 31st July, 2020 to the interim professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Due to COVID-19 situation all other creditors may also additionally send the claim by email at the address mentioned against entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: July 17, 2020.

Place: Mumbai


(Vithal Madhukar Dahake)
Interim Resolution Professional -
In the Matter of Katare Spinning
Mills Limited.
Regn. No. IBBI / IPA-003/ IP-N-
000117 /2017-18/11296